## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-410(PB)/2017

IN THE MATTER OF:

Yash Raj Films Pvt. Ltd.

Vs

Vas Data Services Pvt. Ltd.

Applicant/Petitioner

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner: Mr. Sumeer Sodhi & Mr. Amitabh Sinha, Advs. For the Respondent:

## ORDER

Learned counsel for the petitioner states that an order dated 16.11.2017 could not be followed in letter and spirit and has requested for one more opportunity. Let the needful now be done on or before 13.12.2017.

List for further consideration on 13.12.2017.

(CHIEF JUSTICE M.M.KUMAR)

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET